

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

GVK TRANSPORTATION PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	GVK Transportation Private Limited
2.	Date of Incorporation of Corporate Debtor	21 August 2009
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Hyderabad
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	U63030TG2009PTC064808
5.	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor	Plot No 54, Second Floor, Sri Amba Tara Residency, Viman Nagar Colony, Beside Mamatha High School, Sardar Patel Road, Secunderabad, Hyderabad, Telangana, India, 500003
6.	Date of closure of Insolvency Resolution Process	06 th October 2025
7.	Liquidation commencement date of Corporate Debtor	07 th October, 2025 (Order received on 09 th October 2025)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Aegis Resolution Service Private Limited (through Authorized Signatory Mr. Harish Kant Kaushik) IBBI Reg. No. IBBI/IPE-0118/IPA-1/2022-23/50041
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.gvk@aegisipe.com
10.	Address and E-mail to be used for correspondence with the liquidator	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.gvk@aegisipe.com
11.	Last date for submission of claims	06 th November 2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the GVK Transportation Private Limited on 07th October 2025.

The stakeholders of GVK Transportation Private Limited are hereby called upon to submit their claims with proof on or before 06th November 2025 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 11th October 2025
Place: Hyderabad



Aegis Resolution Services Private Limited
(through Authorized Signatory Mr. Harish Kant Kaushik)
Liquidator of GVK Transportation Private Limited
IBBI Reg. No. IBBI/IPE-0118/IPA-1/2022-23/50041
Authorization for Assignment valid till 30th June 2026